

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 4700
TO BE ANSWERED ON 23.03.2020**

CHILD AND ADOLESCENT LABOUR ACT

4700. SHRI KARTI P. CHIDAMBARAM:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the list of States which have drafted State Rules on the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986; and**
(b) the list of States which have notified the State Rules on the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986?

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (b): As per information received from the State Governments, the drafting of State rules on the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 is under process in the States of Uttar Pradesh, Madhya Pradesh, Punjab, Chhattisgarh and Kerala. The Government of Assam has finalized the draft rules. The State Government of Tamil Nadu has notified the preliminary notification for which confirmation notification will be issued in due course.

The State Governments of Gujarat and Himachal Pradesh have notified the State rules on the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986.
